

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.310

New IA-5421/2023 IA-4126/2022

In

IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr

....

APPLICANT/PETITIONER

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.

.... **RESPONDENT**

SECTION

U/s 7 IBC, 2016

13.10.2023

Order delivered on

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Advocate Injila Muslim Zaidi

For the NOIDA : Mr. U.N. Singh, Advocate.

For the Respondent : Mr. Shobhan Mahanti Adv for R-1, 2 & 3.

ORDER

New IA-5421/2023:-

Heard the submission made by the Learned Counsel appearing for the Applicant.

Issue notice.

Mr. Rishabh Jain, Learned Counsel appearing for the Respondent accepts notice and seeks time to file reply affidavit. Three days time granted.

List the matter on **18.10.2023**.

IA-4126/2022:-

This application has been filed by the Resolution Professional seeking a direction to the Respondents to pay an amount of Rs. 5,00,000/- jointly or severally to be deposited in the Bank account of the Corporate Debtor.

Heard Learned Counsel appearing for the Respondent submitted that Rs. 2,00,000/- has already been paid today i.e. 13.10.2023 and the remaining amount will be paid before the next date of hearing.

List the matter on **27.10.2023** for compliance.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)